

ITEM NO.47

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.17377/2017

U.P. AVAS EVAM VIKAS PARISHAD & ANR.

Appellant(s)

VERSUS

KEDAR MISHRA

Respondent(s)

(Office Report on Default)

Date : 13-08-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Appellant(s) Mr. Abhishek Kumar Singh, Adv.
Mr. Vishwajit Singh, AOR

For Respondent(s) Mr. Abhishek Chakraborty, Adv.
Mr. Sumit Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Finally, three weeks' time is granted to the counsel for the appellants to submit Affidavit of Valuation and Ad Valorem Court Fee, failing which the appeal shall stand dismissed without further reference to the Court.

(MUKESH KUMAR)
COURT MASTER

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed Order is placed on File)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.17377 OF 2017

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.....J.
(MOHAN M. SHANTANAGOUDAR)

New Delhi;
August 13, 2018